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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.108/2006
O.A. No.1896/2003

New Delhi this the 18th day of May, 2006

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)**

Shri Ashok Sanyal
S/o late H.B. Sanyal,
P.O. India, Pir Baba,
Kharagpur,
Distt. Midnapore (West),
West Bengal. & 162 Others

-Applicants

(By Advocate: Shri Y. Rajagopala Rao for
Shri Rajan Mukherjee)

Versus

1. Shri J.P. Batra,
Chairman, Railway Board,
Rail Bhawan, New Delhi-1.

2. The General Manager,
South Eastern Railway,
Garden- Reach Kolkata,
West Bengal.

3. The Divisional Railway Manager,
South Eastern Railway,
Kharagpur, West Bengal.

-Respondents

(By Advocate: Shri R.L. Dhawan &
Shri VSR Krishna)

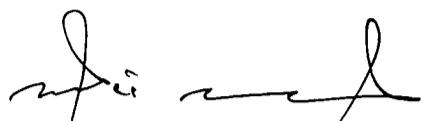
ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel of respondents pointed out that respondents had filed a Writ Petition before the Hon'ble High Court against the orders in OA-2425/2000 (**S.R. Dhingra and others Vs. Chairman, Railway Board and others**) which has now been transferred to the Hon'ble Supreme Court. It is observed that on the basis of the decision in the case of S.R. Dhingra, orders dated 19.07.2005 were passed by the Full Bench in OA-1896/2003. The Hon'ble Supreme has stayed the judgments of various High Courts and Central Administrative Tribunal in Transfer Petition (Civil) No (s). 278/2005.

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2. In this backdrop, C.P. is dropped and notices to respondents are discharged with liberty to the applicants to resort to legal proceedings as and when the aforesaid stay orders are vacated or the Writ Petition is disposed of.



(Mukesh Kumar Gupta)
Member (J)

cc.



(V.K. Majotra)
Vice Chairman (A)

18.5.06